

**GOVERNMENT OF INDIA  
EXTERNAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:255  
ANSWERED ON:23.02.2011  
DOMESTIC VOILENCE BY DIPLOMATS  
Singh Shri Radhey Mohan

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) the number of cases of harassment of families, especially of spouse, by Indian diplomats abroad that have come to notice during the last three years, year-wise and country-wise details thereof;
- (b) the action taken by the Government against these diplomats so that such cases may not occur in future; and
- (c) the criteria adopted for the appointment of diplomats abroad to avoid such incidents which may tarnish the image of our country?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SMT. PRENEET KAUR)

(a) & (b) Reported cases of harassment are investigated thoroughly by the Ministry. In this context, investigation of the case involving Shri Anil Verma, IAS, who was posted in the Indian High Commission in London, resulted in the officer's premature transfer back to India. Disciplinary action against the officer is to be taken by his parent cadre.

(c) All officers are posted abroad based on decisions taken by the Foreign Service Board, which takes into account the background of the officers, who continue to be governed by the Central Civil Services (Conduct) Rules, 1964 even as they serve in our Missions/Posts abroad. Instructions are issued from time to time on behaviour expected from officers. In this context, Foreign Secretary has recently reiterated such instructions to all officers and staff in Missions abroad and emphasized that any reported case of harassment will result in the officer/officials recall to headquarters where he/she will face disciplinary action.